
ORDERS OF THE BENCH

Date of Order: 12.04.2013

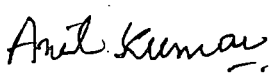
OA No. 208/2013

Mr. R.D. Meena, counsel for applicant.

Learned counsel appearing for the applicant wishes to withdraw the present Original Application with liberty to represent before the official respondents.

2. Accordingly, the present Original Application is dismissed as withdrawn. Liberty is given to the applicant to file a detailed representation before the official respondents raising legal as well as factual aspect of the matter within a period of fifteen days from today and it is expected from the official respondents to consider and decide the same strictly in accordance with the provision of law and pass a reasoned and speaking order expeditiously but in any case not later than a period of one month from the date of receipt of a copy of the representation from the applicant, as stipulated above.

3. If any prejudicial order against the interest of the applicant is passed by the official respondents, the applicant will be at liberty to challenge the same by way of filing the substantive Original Application in accordance with the provision of law.


(ANIL KUMAR)
MEMBER (A)


(JUSTICE K.S. RATHORE)
MEMBER (J)

Kumawat